

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1520 of 2019

IN THE MATTER OF:

Simran Kaur

...Appellant

Versus

Haiko Logistics India Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Abhirup Dasgupta, Mr. Amit Anand and Mr. Ishaan Duggal, Advocates.

For Respondent: Mr. Pulkit Deora and Udit Mishra, Advocates.

O R D E R

04.02.2020 At request of Mr. Pulkit Deora, the Learned counsel appearing for the Respondent, one week time is granted to file Reply from today. The Learned counsel for the Respondent is directed to serve a copy of Reply three days well in advance to the Appellant side. For filing of Rejoinder of the Appellant, if any, three days time is granted thereafter.

Post the Appeal 'For Orders' on **17th February, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)

[Shreasha Merla]
Member (Technical)